

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONAL BENCH AT CHENNAI
ORIGINAL APPLICATION No. 24 OF 2025**

T. Evelin Maragatham and Others.
Students of Gojan School of Business and Technology,
Edapalayam, Red hills, Chennai.Applicants.

-Vs-

The Principal Secretary to Govt. of Tamil Nadu,
Department of Environment,
Climate Change & Forests,
Chennai and Others.Respondents.

INDEX

S.No	Description	Page No.
1.	REPORT FILED ON BEHALF OF THIRD RESPONDENT - TAMIL NADU POLLUTION CONTROL BOARD	1 - 7
2.	Annexure	8 - 15



**Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

Report submitted to the Hon'ble National Green Tribunal, SZ by the Third Respondent - TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) in Original Application No. 24 of 2025 which is filed by T. Evelin Maragatham and Others ,Students of Gojan School of Business and Technology, Edapalayam, Red hills, Chennai against the Principal Secretary to Govt. of Tamil Nadu, Department of Environment, Climate Change & Forests, Chennai and Others.

The Hon'ble National Green Tribunal (SZ) has directed the respondents to file their respective replies/reports vide order dated 19.2.2026 and to comply the Hon'ble Order, the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai submits the report on behalf of the 3rd respondent herein.

A. Based on a letter petition dated 02.01.2025 received from the students of Gojan School of Business and Technology, Chennai, the OA has been registered by the Hon'ble NGT, SZ and on 20.03.2025, the Hon'ble Tribunal, directed the respondents to file their reports. The allegation mentioned in the letter petition that unsegregated garbage is being dumped in heaps along the roadside, causing a strong stench, along with frequent plastic burning and septic tank discharge, leading to serious environmental concerns.

B. The students of Gojan School of Business and Technology, Edapalayam, Red Hills, Tiruvallur District has filed a complaint before the Chief Minister's Grievance Redressal Cell, and the same is received by the office of District Environmental Engineer, Gummidipoondi on 04.02.2025 regarding that there are several companies operating near their college premises, and the activities carried out by the companies are creating significant problems like Plastic Burning, Sanitation issues, Waste Disposal, Septic Tank Discharge, Obstruction of roads by usage of Heavy Vehicles, Noise Pollution etc.

2

C. Based on the above said complaint, the Tamil Nadu Pollution Control Board officials were inspected on 18.02.2025. During inspection, it was observed that there was no Plastic burning or disposal of sewage effluent was observed in the area, however it was noticed that there were 10 establishments, such as engineering industries, waste plastics recycling industries, hot mix plants etc., in operation without obtaining Consent of Tamil Nadu Pollution Control Board.

D. A Show Cause Notices was issued by the District Environmental Engineer, Gummidipoondi vide Proceedings.No. DEE/TNPCB/GMP/AEE/NA/A/2025 dated 20.02.2025, for the following units:

- (i) M/s. Shivam Engineering Services,
- (ii) M/s. KH Plastics,
- (iii) M/s. Kamini Enterprises,
- (iv) M/s. S Mahadevan Hot Mix Plant,
- (v) M/s. Gajan Enterprises,
- (vi) Marudhar Dye Chem Enterprises,
- (vii) M/s. MK Projects
- (viii) Lotus Engineering,
- (xi) Mahathi Traders,
- (x) 4 Square Container Services

for operating the units without valid Consent of the Board, thereby violating the Water (Prevention and Control of Pollution) Act, 1974, as amended and Air (Prevention and Control of Pollution) Act, 1981, as amended. The complainants were informed about the action taken vide Lr.No. DEE/TNPCB/GMP/IIPGCMS/2024 dated 20.02.2025.

E. The another complaint was received from Mr.Paulraj from the Chief Minister's Grievance Redressal Cell, by the District Environmental Engineer on 22.04.2025 stating that the activities are being carried out by the companies

creating significant problems like Plastic Burning, Sanitation issues, Waste Disposal, Septic Tank Discharge, etc.

F. Based on the complaint, the Tamil Nadu Pollution Control Board officials conducted inspection on 10.05.2025. During inspection, it was observed that there was no plastic burning or disposal of sewage / effluent was observed in the area, however, it was noticed that there are units which operating, such as non-alcoholic beverage manufacturing industry and minerals grinding industry were in operation without obtaining Consent of Tamil Nadu Pollution Control Board.

G. A Show Cause Notices were issued vide Proceedings No. DEE/TNPCB/GMP/AE2/NA/A&W/2025 dated 12.05.2025, for the units (i) Sri Venkateswara Bottling Company (ii) ES.ES. Minerals for operating without valid Consent of the Board, thereby violating the Water (Prevention and Control of Pollution) Act, 1974, as amended and Air (Prevention and Control of Pollution) Act, 1981, as amended. The complainant was informed about the action taken so far vide letter No. DEE/TNPCB/GMP/IIPGCMS/2024 dated 12.05.2025.

H. In Out of 12 Units, the following 7 units has attended the personal hearing on 22.04.2025 and furnished their reply:

- (i) M/s. Shivam Engineering Services,
- (ii) M/s. KH Plastics,
- (iii) M/s. Kamini Enterprises,
- (vi) M/s. S Mahadevan Hot Mix Plant,
- (v) M/s. Gajan Enterprises,
- (vi) Marudhar Dye Chem Enterprises,
- (vii) MK Projects.

and the following 3 units have not furnished any reply for the show cause notice

4

- (i) Lotus Engineering,
- (ii) Mahathi Traders,
- (iii) 4 Square Container Services

Further, the location of these establishments is not in conformity with the land-use, and even if these establishments apply for the consent of TNPCB, consent orders could not be granted. Therefore, it is decided to proceed further against these establishments. However, under the Principles of Natural Justice, it is decided to extend one more opportunity, and hence the owners of the establishments were called for a personal hearing on 22.04.2025 and the following units were attended the personal hearing:

- (i) M/s. Shivam Engineering Services,
- (ii) M/s. KH Plastics,
- (iii) M/s. Kamini Enterprises,
- (vi) M/s. S Mahadevan Hot Mix Plant,
- (v) M/s. Gajan Enterprises,
- (vii) 4 Square Container Services.

and **M/s. Mahathi Traders** attended the personal hearing on 23.4.2025 whereas a letter was received from **M/s. MK Projects** on 17.4.2025 and stated that that the unit has not received the Show cause Notice and hence, could not furnish any reply to the same, also could not attend Personal hearing on 22.04.2025. Further, the unit has stated that they are executing the Government Projects and to complete them they require to operate their plant for another 4 months and hence requested to permit them to continue their operation till 31.08.2025. Since, the request made is not acceptable, the Personal hearing was conducted on 20.5.2025. Further, the Manager from **M/s. Marudhar Dye Chem Enterprises** attended the personal hearing on 23.04.2025, and gave a letter stating that the Proprietor of the establishment is out of station and would attend Personal Hearing on 28.04.2025.

I. A table showing the decisions taken in the Personal hearing and the current compliance status of the industries is given below:

Sl. No.	Name of Establishment	Activity	Decision Taken in Personal Hearing	Compliance Status
1.	Shivam Engineering Services	Steel fabrication	Not to undertake sand blasting and remove machine by 10.05.2025	The unit was inspected on 15-10-2025 and it was observed that the unit has stopped sand blasting activity and removed the machine. Hence the unit comes under White category industry and it does not require consent from TNPCB. The unit is not causing any pollution.
2.	Lotus Engineering	Steel fabrication		
3.	KH Plastics	Grinding of waste plastics	Not to undertake grinding of plastics and remove machine by 10.05.2025.	The unit was inspected on 15-10-2025 and it was observed that the unit has not complied the decision taken in the Personal Hearing. Hence, based on the DEE's recommendation dated 10.11.2025, TNPC Board issued directions for closure and disconnection of power supply to the units vide Proc dated 22.12.2025 and subsequently the power supply to the units were disconnected on 26-12-2025. The unit has vacated the premises.
4.	Mahathi Traders	Grinding of waste plastics		
5.	Kamini Enterprises	Grinding of waste plastics	Not to undertake grinding of plastics and remove machine by 10.05.2025.	The unit was inspected on 15-10-2025 and it was observed that the unit has vacated the premises. Photos are enclosed as Annexure.
6.	S Mahadevan Hot Mix Plant	Hot Mix Plant	Applied for consent. Not to operate without consent. To remove Diesel Generator before 10.05.2025	The unit was inspected on 26-12-2025 and it was observed that the unit has vacated the site. Photos Attached in Annexure.
7.	Gajan Enterprises	Melting of Aluminium, Rolling and Vessel making	Provided adequate air pollution control measures.	The unit was inspected on 15-10-2025 and it was observed that the unit has not complied the decision taken in the Personal Hearing. Hence,

				recommendation has been sent from this office vide Lr. dated 10.11.2025 to the Board for issue of closure and disconnection of power supply and power supply was disconnected on 12-12-2025. The Unit has informed that they will shift the premises.
8.	4 Square Container Services	Furnishing of containers	The unit's activity involves making false ceiling in the containers. The unit is not causing any pollution.	The unit falls under White Category industry and does not require consent from TNPCB.
9.	Marudhar Dye Chem Enterprises	PET Bottles	Personal Hearing was scheduled on 28.04.2025.	The unit did not attend Personal Hearing scheduled on 28.04.2025 and under the Principles of Natural Justice, it is decided to extend final opportunity, so again the unit was called for Personal Hearing on 10.06.2025 but the unit have not attended the Personal Hearing. During the inspection conducted on 25.10.2025 and it was observed that the unit was in operation. Hence, based on the DEE's recommendation dated 10.11.2025, TNPC Board issued directions for closure and disconnection of power supply to the units vide Proc dated 22.12.2025. Though the unit has vacated the premises on 10.12.2025, the power supply to the unit was disconnected on 26.12.2025. The unit has vacated the premises.
10.	MK Projects	Hot Mix Plant and Ready-Mix Concrete Plant	-	The unit was inspected on 15-10-2025 and it was observed that the unit that the unit has vacated the site. Photos are enclosed as Annexure.
11.	Sri Venkateswara Bottling Company	Non-alcoholic beverage manufacturing	Personal Hearing was conducted on 28-10-2025. The unit requested 15 days time to apply for Consent of the	The unit was inspected on 26-12-2025 and it was observed that the unit has not complied the decision taken in the Personal Hearing. Hence,

			Board.	based on the DEE's recommendation dated 30.12.2025, the Board has issued orders for closure direction under the Air & Water Acts and disconnection of power supply to the unit vide Board proceeding dated 30.01.2026 ^(Enclosed as Annexure-12) and the power supply was disconnected on 05.02.2026. The Unit has informed that they shift the premises.
12.	ES.ES. Minerals	Grinding of Minerals	-	The unit was inspected on 15-10-2025 and it was observed that the unit has vacated the site. Photos Attached in Annexure.

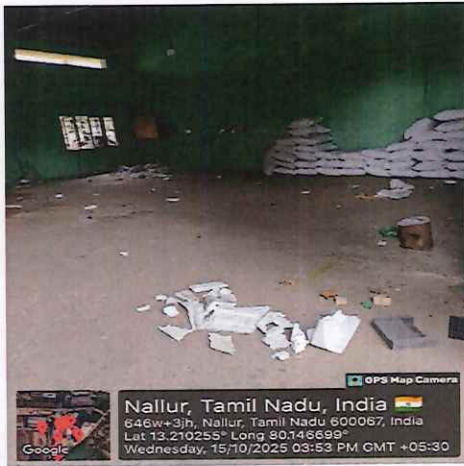
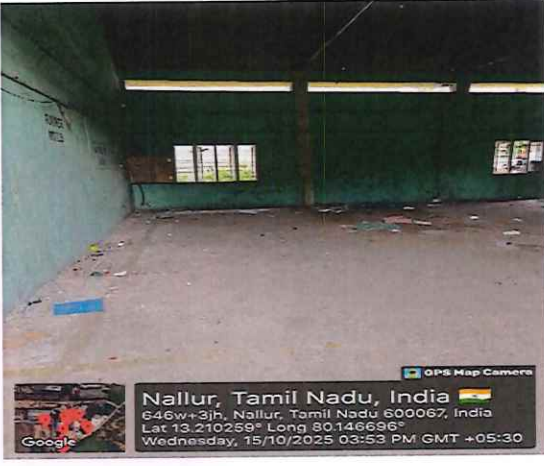

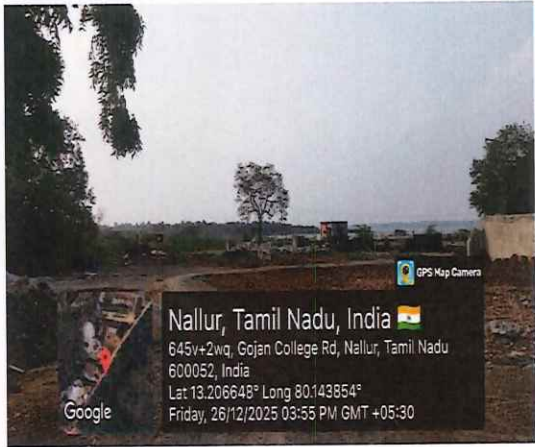


J. As mentioned in the above tabular column, out of 12 units, 7 units has vacated the premises, 3 units fall under White category and the other 2 units have been informed that they will shift the premises.




This report is submitted to the Hon'ble National Green Tribunal (Southern Zone) in compliance of the directions passed by the Hon'ble Tribunal. The TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Dated at Chennai, on this the 1st day of April, 2026.


 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

Annexure I

S.No.	Name of the Establishment	Photos	
1.	Kamini Enterprises (The unit has vacated the premises)	 <p>Nallur, Tamil Nadu, India 646w+3jh, Nallur, Tamil Nadu 600067, India Lat 13.210255° Long 80.146699° Wednesday, 15/10/2025 03:53 PM GMT +05:30</p>	 <p>Nallur, Tamil Nadu, India 646w+3jh, Nallur, Tamil Nadu 600067, India Lat 13.210253° Long 80.146698° Wednesday, 15/10/2025 03:53 PM GMT +05:30</p>
2.	S Mahadevan Hot Mix Plant (The unit has removed the plant & machineries and vacated the site)	 <p>Nallur, Tamil Nadu, India 645v+2wq, Gojan College Rd, Nallur, Tamil Nadu 600052, India Lat 13.208653° Long 80.143852° Friday, 26/12/2025 03:55 PM GMT +05:30</p>	 <p>Nallur, Tamil Nadu, India 645v+2wq, Gojan College Rd, Nallur, Tamil Nadu 600052, India Lat 13.208648° Long 80.143854° Friday, 26/12/2025 03:55 PM GMT +05:30</p>
3.	Marudhar Dye Chem (The unit has removed the plant & machineries and vacated the premises)	 <p>Chennai, Tamil Nadu, India 80 Feet Road, Edappalayam, Redhills, Chennai, Tamil Nadu 600067, India Lat 13.210386° Long 80.146723° Wednesday, 10/12/2025 05:08 PM GMT +05:30</p>	 <p>Chennai, Tamil Nadu, India 80 Feet Road, Edappalayam, Redhills, Chennai, Tamil Nadu 600067, India Lat 13.210411° Long 80.146098° Wednesday, 10/12/2025 05:08 PM GMT +05:30</p>

<p>4.</p>	<p>MK Projects (The unit has removed the plant & machineries and vacated the site)</p>	 <p>Chennai, Tamil Nadu, India 80 Feet Road, Edapalayam, Redhills, Chennai, Tamil Nadu 600052, India Lat: 13.210945° Long: 80.142968° Friday, 26/12/2025 03:47 PM GMT +05:30</p>	 <p>Chennai, Tamil Nadu, India 80 Feet Road, Edapalayam, Redhills, Chennai, Tamil Nadu 600052, India Lat: 13.210945° Long: 80.142968° Friday, 26/12/2025 03:47 PM GMT +05:30</p>
<p>5.</p>	<p>ES.ES. Minerals (The unit has vacated the site)</p>	 <p>Chennai, Tamil Nadu, India 6/245, Pasumpon Nagar, Gojan College Road, Edapalayam, Alamathi, Chennai, Tamil Nadu 600052, India Lat: 13.205558° Long: 80.142943° Friday, 26/12/2025 04:02 PM GMT +05:30</p>	 <p>Chennai, Tamil Nadu, India 6/245, Pasumpon Nagar, Gojan College Road, Edapalayam, Alamathi, Chennai, Tamil Nadu 600052, India Lat: 13.205578° Long: 80.142968° Friday, 26/12/2025 04:02 PM GMT +05:30</p>

By Speed Post



TAMILNADU POLLUTION CONTROL BOARD

Proceeding No. T7/ TNPCB /F. 000574/ GMP/W/2026, dated: 30.01.2026

Sub: TNPCB – Industries–M/s. Venkateswara Bottling Company located at S.F. No. 339/1A, 80 Feet Road, Edapalayam, Alamathi Village, Ponneri Taluk, Tiruvallur District – Operating without consent of the Board – Directions under Section 33A of the Water (P&CP) Act, 1974 as amended for closure, and disconnection of power supply to the unit – Orders issued–Regarding.

Ref:

1. Complaint of Thiru. Paul Raj received through Chief Minister Grievance redressal cell (Mudhalvarin Mugavari) vide letter dated 22.04.2025.
2. Proc. No:DEE/TNPCB/GMP/AE2/NA/A & W/2025 dated:12.05.2025
3. IR No: F.GMP/NA/OS/DEE/GMP/2025 dated 30.12.2025
4. Letter No. DEE/TNPCB/GMP/NA/OS/2025, dt:30.12.2025

Whereas, based on complaint received vide reference 1st cited the unit of M/s. Venkateswara Bottling Company, Edapalayam, Alamathi Village, Ponneri Taluk, Tiruvallur District was inspected by the officials of the District Environmental Engineer Tamil Nadu Pollution Control Board, Gummidipoondi on 10.05.2025 and during inspection it was observed that the unit was involved in manufacturing of non-alcoholic beverages (soft drinks) without obtaining the consent of the Tamil Nadu Pollution Control Board. The unit's land use classification falls under Redhills Catchment area as prescribed by CMDA wherein establishment and operation of such manufacturing unit is not permissible.

Whereas, show cause notice was issued to the unit of M/s. Venkateswara Bottling Company under the provision of Water (Prevention and Control of Pollution) Act, 1974 as amended for the reasons stated therein under reference 2nd cited. The unit was called for personal hearing on 23.10.2025 by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Gummidipoondi. The unit has attended the personal hearing on 28.10.2025 and assured to apply for Consent of the Board within 15 days. However, the unit has not complied with the same within the assured time. The Hon'ble National Green Tribunal (Southern Zone) has registered Suo Motu, O.A. No. 24 of 2025 (SZ) and directed the TNPCB to take action on the complaint received against the unit.

Based on the above grounds the District Environmental Engineer, Gummidipoondi has recommended for issue of direction of closure and disconnection of power supply to the unit of M/s. Venkateswara Bottling Company, Edapalayam, Alamathi Village, Ponneri Taluk, Tiruvallur District, Section 33A of the Water (P&CP) Act, 1974 as amended in the letter under reference 4th cited.

In light of the above said facts and in exercise of the powers conferred under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, as amended, the Board has decided to issue directions for closure and disconnection of power supply to the unit of M/s. Venkateswara Bottling Company.



TAMILNADU POLLUTION CONTROL BOARD

Now, therefore, in exercise of the powers conferred under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 as amended, it is hereby directed that the unit of M/s. Venkateswara Bottling Company, S.F. No. 339/1A, 80 Feet Road, Edapalayam, Alamathi Village, Ponneri Taluk, Tiruvallur District shall be closed and the power supply to the said unit shall be disconnected with immediate effect.

This order of closure and disconnection of power supply is issued by the Chairman as per the delegation of powers issued by the Board vide BP.Ms.No.9 dated 11.03.1994.

If the unit is aggrieved by the above order issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 as amended, the unit shall prefer an appeal before the Hon'ble National Green Tribunal.

The receipt of this proceeding shall be acknowledged.

Sd/xxxx
Chairperson

To:

The Proprietor,
M/s. Venkateswara Bottling Company
S.F. No. 339/1A, 80 Feet Road,
Edapalayam,
Alamathi Village,
Ponneri Taluk, Tiruvallur District- 600 052.

Copy To:

1. The District Collector,
Tiruvallur District.
Email: collrtr@nic.in
2. The Joint Chief Environmental Engineer(M),
Tamil Nadu Pollution Control Board,
Chennai.
3. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Gummidipoondi-for necessary action and report to the Board.
4. The Superintending Engineer, TANGEDCO,
Chennai WEST.
Email ID: sechnw@tnebnet.org
5. The Assistant Engineer (O&M),
TANGEDCO,
No.1/168, Padavattamman Koil Street,
Alamathy,
Chennai - 600 052.
Email: chw054ae@tnebnet.org

✓ 6. File Copy

[Handwritten Signature]
03.02.2026
For Chairperson

By Speed Post



TAMILNADU POLLUTION CONTROL BOARD

Proceeding No. T7/ TNPCB /F.000574/GMP/A/2026, dated: 30.01.2026

Sub: TNPCB – Industries–M/s. Venkateswara Bottling Company located at S.F. No. 339/1A, 80 Feet Road, Edapalayam, Alamathi Village, Ponneri Taluk, Tiruvallur District – Operating without consent of the Board–Directions under Section 31A of the Air (P&CP) Act, 1981 as amended for closure, and disconnection of power supply to the unit– Orders issued–Regarding.

Ref: 1. Complaint of Thiru. Paul Raj received through Chief Minister Grievance redressal cell (Mudhalvarin Mugavari) vide letter dated 22.04.2025.
2. Proc. No:DEE/TNPCB/GMP/AE2/NA/A & W/2025 dated:12.05.2025
3. IR No: F.GMP/NA/OS/DEE/GMP/2025 dated 30.12.2025
4. Letter No. DEE/TNPCB/GMP/NA/OS/2025, dt:30.12.2025

Whereas, based on complaint received vide reference 1st cited the unit of M/s. Venkateswara Bottling Company, Edapalayam, Alamathi Village, Ponneri Taluk, Tiruvallur District was inspected by the officials of the District Environmental Engineer Tamil Nadu Pollution Control Board, Gummidipoondi on 10.05.2025 and during inspection it was observed that the unit was involved in manufacturing of non-alcoholic beverages (soft drinks) without obtaining the consent of the Tamil Nadu Pollution Control Board. The unit's land use classification falls under Redhills Catchment area as prescribed by CMDA wherein establishment and operation of such manufacturing unit is not permissible

Whereas, show cause notice was issued to the unit of M/s. Venkateswara Bottling Company under the provision of Air (Prevention and Control of Pollution) 1981, as amended for the reasons stated therein under reference 2nd cited. The unit was called for personal hearing on 23.10.2025 by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Gummidipoondi. The unit has attended the personal hearing on 28.10.2025 and assured to apply for Consent of the Board within 15 days. However, the unit has not complied with the same within the assured time. The Hon'ble National Green Tribunal (Southern Zone) has registered Suo Motu, O.A. No. 24 of 2025 (SZ) and directed the TNPCB to take action on the complaint received against the unit.

Based on the above grounds the District Environmental Engineer, Gummidipoondi has recommended for issue of direction of closure and disconnection of power supply to the unit of M/s. Venkateswara Bottling Company, Edapalayam, Alamathi Village, Ponneri Taluk, Tiruvallur District, under Section 31 A of the Air (P&CP) Act, 1981 as amended in the letter under reference 4th cited.

In light of the above said facts and in exercise of the powers conferred under Section 31A of the Air (Prevention and Control of Pollution) 1981, as amended, the Board has

POLLUTION PREVENTION DAYS



TAMILNADU POLLUTION CONTROL BOARD

decided to issue directions for closure and disconnection of power supply to the unit of M/s. Venkateswara Bottling Company.

Now, therefore, in exercise of the powers conferred under Section 31-A of the Air (Prevention and Control of Pollution) 1981 as amended, it is hereby directed that the unit of M/s. Venkateswara Bottling Company, S.F. No. 339/1A, 80 Feet Road, Edapalayam, Alamathi Village, Ponneri Taluk, Tiruvallur District shall be closed and the power supply to the said unit shall be disconnected with immediate effect.

This order of closure and disconnection of power supply is issued by the Chairman as per the delegation of powers issued by the Board vide BP.Ms.No.9 dated 11.03.1994.

If the unit is aggrieved by the above order issued under Section 31A of the Air (P&CP) Act, 1981 as amended, the unit shall prefer an appeal before the Hon'ble Appellate Authority.

The receipt of this proceeding shall be acknowledged.

Sd/xxxx
Chairperson

To:

The Proprietor,
M/s. Venkateswara Bottling Company
S.F. No. 339/1A, 80 Feet Road,
Edapalayam, Alamathi Village,
Ponneri Taluk,
Tiruvallur District- 600 052.

Copy To:

1. The District Collector,
Tiruvallur District.
Email: collrtr@nic.in
2. The Joint Chief Environmental Engineer(M),
Tamil Nadu Pollution Control Board,
Chennai.
3. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Gummidipoondi-for necessary action and report to the Board.
4. The Superintending Engineer, TANGEDCO,
Chennai WEST
Email ID: sechnw@tnebnnet.org
5. The Assistant Engineer (O&M),
TANGEDCO,
No.1/168, Padavattamman Koil Street,
Alamathy,
Chennai - 600 052.
Email: chw054ae@tnebnnet.org

✓ 6. File Copy

[Signature]
25.02.2014
For Chairperson

By Speed Post



TAMILNADU POLLUTION CONTROL BOARD

Proceeding No. T7/ TNPCB /F. 000574/ GMP/A&W/2026, dated: 30.01.2026

Sub: TNPCB – Industries - M/s. Venkateswara Bottling Company located at S.F. No. 339/1A, 80 Feet Road, Edapalayam, Alamathi Village, Ponneri Taluk, Tiruvallur District –Operating without consent of the Board- Directions under Section 33A of the Water (P&CP) Act, 1974 as amended & under Section 31A of the Air (P&CP) Act, 1981 as amended for closure, and disconnection of power supply to the unit – Orders issued –Regarding.

Ref: 1. Proceeding No. T7/ TNPCB /F. 000574/ GMP/A&W/2026, dated: 30.01.2026
2. Memo No. SE/Comm/EE 3/ Assistant Environmental Engineer -1/ TNPCBd/D 320/2002 dated 4.12.02 from the Chairman, TNEB to Superintending Engineers of all electricity Distribution Circles, TNEB

Tamil Nadu Pollution Control Board enforces the provisions of Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 as amended and as of Section 33A of the Water (P&CP) Act, 1974 and Section 31A of the Air (P&CP) Act, 1981, the Chairperson, TNPCB is empowered to issue directions for closure, prohibition or regulation of any industry and stoppage of electricity or any other services. Instructions have been issued by Tamil Nadu electricity Board in this regard vide reference 2nd cited.

In this connection, a copy of Board's proceeding 1st cited is enclosed wherein directions have been issued under Section 33A of the Water (P&CP) Act, 1974 and Section 31A of the Air (P&CP) Act, 1981 to the unit of M/s. Venkateswara Bottling Company located at S.F. No. 339/1A, 80 Feet Road, Edapalayam, Alamathi Village, Ponneri Taluk, Tiruvallur District for closure and disconnection of power supply in view of the reasons stated therein.

Hence, it is hereby directed in exercise of the powers conferred under Section 33A of the Water (P&CP) Act, 1974 and Section 31A of the Air (P&CP) Act, 1981 that all the power supply connections to the unit of M/s. Venkateswara Bottling Company located at S.F. No. 339/1A, 80 Feet Road, Edapalayam, Alamathi Village, Ponneri Taluk, Tiruvallur District shall be disconnected with immediate effect.

The receipt of the proceedings shall be acknowledged and the action taken in this regard shall also be intimated to this office at the earliest.

Enclosure: As above.

Sd/xxxx
Chairperson


**TAMILNADU POLLUTION CONTROL BOARD**

To

1. The Superintending Engineer, TANGEDCO,
Chennai WEST.
Email ID: sechnw@tnebnnet.org
2. The Assistant Engineer (O&M),
TANGEDCO,
No.1/168, Padavattamman Koil Street,
Alamathy, Chennai - 600 052.
Email: chw054ae@tnebnnet.org

Copy to:

1. The District Collector,
Tiruvallur District.
Email: collrtr@nic.in
2. The Joint Chief Environmental Engineer(M),
Tamil Nadu Pollution Control Board,
Chennai.
3. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Gummidipoondi-for necessary action and report to the Board.
4. The Proprietor,
M/s. Venkateswara Bottling Company
S.F. No. 339/1A, 80 Feet Road, Edapalayam,
Alamathi Village, Ponneri Taluk, Tiruvallur District- 600 052
- ✓ 5. File Copy.


For Chairperson
03.02.2016

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL,
SOUTHERN ZONAL BENCH AT CHENNAI
ORIGINAL APPLICATION No. 24 OF 2025**

T. Evelin Maragatham and Others.
Students of Gojan School of Business and
Technology,
Edapalayam, Red hills, Chennai.

.....Applicants

The Principal Secretary to Govt. of Tamil Nadu,
Department of Environment,
Climate Change & Forests,
Chennai and Others.

.....Respondents.

**REPORT FILED ON BEHALF OF THIRD
RESPONDENT - TAMIL NADU POLLUTION
CONTROL BOARD**

Date of filing : 01.04.2026
Date of hearing : 07.04.2026



Thiru.S.Sai Sathya Jith,
Advocate for 2nd Respondent: TNPCB.

